

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 189 OF 2019 &
IA NOs. 707 & 1308 OF 2019**

Dated: 22nd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

GVK Power (Goindwal Sahib) Ltd.

...Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr.

...Respondent (s)

Counsel for the Appellant(s)	:	Mr. Amit Kapur Mr. Vishrov Mukerjee Mr. Janmali Manikala Mr. Yashaswi Kant
Counsel for the Respondent(s)	:	Mr. Sakesh Kumar Ms. Gitanjali N. Sharma for R-1 Mr. Anand K. Ganesan for R-2

ORDER

**IA NO. 1308 OF 2018
(*Appl. for Condonation of delay in filing reply*)**

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 189 OF 2019 & IA NO. 707 & 2019

Heard learned counsel for the Appellant as well as Respondents. The dispute seems to be Surface Transportation Charges. If the distance from pick up point to the railway siding is beyond 20 kms., according to the Appellant generating company, the rate should be as per the actuals incurred by the Appellant. If the distance is beyond 20 kms., according to Respondent licensee, the STC has to be in terms of respective coal mines charged the respective licensee generating station like Lehara Mohabbat etc..

We direct the Respondent-licensee to produce bills wherein they had paid STC if the distance is beyond 20 kms. for the relevant period paid or payable to Coal Company in terms of notifications of concerned authorities after duly serving advance copy to the other side.

List the matter for further hearing on 29.07.2019.

(S.D. Dubey)
Technical Member

pr/mkj

(Justice Manjula Chellur)
Chairperson